

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 396/TT/2025**

Subject : Petition for determination of the tariff of the APTRANSCO owned intra-State transmission lines which facilitated for flow of inter-State power for the period from 1.11.2020 to 31.3.2021 for inclusion in POC Mechanism.

Petitioner : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)

Respondents : Transmission Corporation of Telangana Limited (TANTRANSCO) & 7 Others

Date of Hearing : **14.5.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Eksha Kashyap, Advocate, APTRANSCO

**Record of Proceedings**

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the Commission vide order dated 17.5.2024 in Petition No. 25/MP/2022 had allowed transmission tariff to APERC up to 31.10.2020, for inclusion in the POC Mechanism by the implementing agency. She further requested that the transmission charges be allowed for the 42 Nos. assets qualified as intra-State lines (Non-ISTS Lines) carrying inter-State power for the period from 1.11.2020 to 31.3.2021 as claimed in the instant Petition.
3. None of the Respondents has filed a reply in the matter despite notice.
4. The Commission directed the Respondents, as a last opportunity, to file their respective replies/ written submissions, if any, within 10 days, with an advance copy to the Petitioner, who may file its rejoinder/ written submissions, within 10 days thereafter.
5. The Commission further directed the Petitioner to furnish the following information, on an affidavit, within a week:
  - a. Auditor's Certificate clearly indicating hard cost, IDC, and IEDC, as well as the element-wise (i.e., land, building, transmission line, sub-station, communication system) capital cost as on 1.11.2020.



- b. Complete set of all the applicable tariff forms in line with the Auditor's Certificates.
  - c. Supporting documents (Income Tax Returns/ Assessment Orders, if any, in sealed cover) for claiming the MAT Rate/ Effective Tax Rate for the FY 2020-21.
  - d. Calculation of the Weighted Average Rate of Interest (WAROI), as per Form 9C.
6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

